

1978 under sub-section (3) of section 9 of the Seaward Artillery Practice Act, 1949. [Placed in Library. See No. LT-1523/78].

PAPERS UNDER COMPANIES ACT, REPORT OF THE DEVELOPMENT COUNCIL FOR INSTRUMENTS INDUSTRY FOR 1975-77, NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT AND ESSENTIAL COMMODITIES ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): On behalf of Shri George Fernandes, I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1976-77.

(ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1524/78.]

(b) (i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1976-77.

(ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1525/78.]

(c) (i) Review by the Government on the working of the Instrumentation Limited, Kota for the year 1976-77.

(ii) Annual Report of the Instrumentation Limited, Kota for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1526/78.]

(d) (i) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Neapanagar, for the year 1976-77.

(ii) Annual Report of the National Newsprint and Paper Mills Limited, Neapanagar, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1527/78.]

(e) (i) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1976-77.

(ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi for the year 1976-77, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1528/78.]

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (d) and (e) of item (1) above. [Placed in Library. See No. LT-1528/78.]

(3) A copy of the Report (Hindi and English versions) of the Development Council for Instruments Industry for the period 1975-77 under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1529/78.]

(4) A copy of Notification No. S.O. 787(E) (Hindi and English versions) published in Gazette of India dated the 28th November, 1977 regarding the continuance of control over the management of Messrs Containers and Closures Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT—1530/78.]

(5) A copy of the Salt (Price Control) Order, 1977 (Hindi and English versions) published in Notification No. S.O. 688(E) in Gazette of India dated the 27th September, 1977 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. 1531/78.]

(6) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1976-77. [Placed in Library. See No. LT—1532/78.]

REVIEW ON AND ANNUAL REPORT OF
NATIONAL THERMAL POWER CORPORATION LTD.

THE MINISTER OF ENERGY
(SHRI P. RAMACHANDRAN) :
I beg to lay on the Table—a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the National Thermal Power Corporation Limited, New Delhi, for the period ended 31st March, 1977.

(2) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the period ended 31st March, 1977, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1533/78.]

NOTIFICATION UNDER MERCHANT SHIPPING ACT AND REVIEW ON AND ANNUAL REPORT OF HINDUSTAN SHIPYARD LTD. AND OF SHIPPING CORPORATION OF INDIA LTD.

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) : I beg to lay on the Table:—

(1) A copy of the Shipping Development Fund Committee (Employees' Contributory, Provident Fund) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 131 in Gazette of India dated the 21st January 1978 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT—1534/78.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Hindustan Shipyards Limited, Visakhapatnam, for the year 1976-77.

(ii) Annual Report of the Hindustan Shipyards Limited, Visakhapatnam, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1535/78.]

(b) (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay for the year 1976-77.

(ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1976-77 along with the Audited Accounts and the comments of